

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
Appeal-277/252/ND/2023

IN THE MATTER OF:
Income Tax Officer

...APPELLANT

Vs.

ROC (Tirgus Globalis Pvt. Ltd)

...RESPONDENT

Section
U/s 252

Order delivered on 25.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department

:Adv Puneet Rai,SSC along with
ADv Nikhil Jain

For the RoC

:Adv. Shankari Mishra, Adv. Jyoti
Khurana

ORDER

Ld. Counsel on behalf of Appellant is present and submitted that in terms of the order dated 15.12.2023, they have served the Respondents through publication and filed proof of service which is now available on the e-portal. None appears on behalf of the Respondents except RoC. In the interest of justice, one more opportunity is given to the remaining Respondents to appear and file their response. List the matter on **06.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)